(Amdt.) Bill, 1972.

Drlhi School Education Bill, 1972.

>£ them did not secure even a single vote. I'o put a check to such candidates these proposals

Sir, (tie Election Commission in its report submitted in the year after the 1962 election made certain suggestions. They reiterated those suggestions in their report after the 1967 election. Therefore, the restrictions that are proposed in the Bill are suggested.

Then, Sir, another serious malady noticed is that out of a sense of frustration and dismay cases are filed on grounds which are flimsy and imaginary in the process indulging in wild and sweeping allegations which do not rebound to the credit of the candidate at large. On the other hand, this does impair the image of the nation before the c^es of the world. Therefore, Sir, to maintain the dignity attached to the high office, it would be absolutely necessary to do away with the offence of bribery and undue influence as ground for challenging the election to the office of President or Vice-President, since frustrated individuals do not hesitate to sling mud regardless of the consequences of their acts or the image of the nation. It is for these reasons that these proposals have been put forward by the Government. They are going before the Joint Committee which would consider all aspects of the matter and will send the Bill in such form as the Joint Committee may think proper.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That this House concurs in recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952, and resolves that the following 15 members of the Rajya Sabha,

- 1. Shri Gunanand Thakur
- Shri Kota Punnaiah
- Shri T. N. Singh
- Sardar Gurcharan Singh Tohra
- 5. Shri K. A. Krishnaswamy
- Shri J. P. Yadav
- Shri Balachandra Menon
- Shri Lokanath Misra 9.

Shri Lalbuaia

- 10. Shri Gancseh Lai Mali
- 11. Shri E. M. Sangma 12. Shri Tvilok Singh
- Shri H. M. Trivedi 13
- 14 Shrimati Margatham Chandrasekhar, and
- Shri K. B. Chettri

be nominated to serve on the said Joint committee."

The motion was adopted.

THE FOREIGN EXCHANGE REGULA-TION BILL, 1972

(Motion for reference to Joint Committee)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move the following motion:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country, and resolves that the following 15 members of the Rajya Sabha,

- 1. Shri N. K. Shejwalkar
- Shri Thillai Villalan
- Shri B. K. Kaul
- Shri B. V. Abdulla Koya
- Shri M. R. Venkataraman
- Shri B. N. Mandal
- Shri M. S. Oberoi
- Shri Bindeshwari Prasad Singh
- Shri Manubhai Shah
- 10. Shri Chakrapani Shukla
- Shri V. B. Raju
- 12. Shri N. R. Choudhury
- Shri H. S. Narasiah
- 14. Shri Babubhai M. Chinai and
- 15 Shri N P Chaudhari

be nominated to serve on the said Joint Committee."

The question was put and the motion was adopted.

THE DELHI SCHOOL EDUCATION. **BILL, 1972**

(Motion for reference to Joint Committee)

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto, and resolves that the following 15 members of the Rajya Sabha:

- 1. Shri Bhupesh Gupta
- 2. Shri Nawal Kishore
- 3. Dr. Bhai Mahavir

[Prof. S. Nurul Hasan]

- 4. Shri N. G. Goray
- 5. Shri D. Y. Pawar 6. Shri N. H. Kumbhare
- Shri Suhrid Mullick Choudhury
- 8. Dr. Vidva Prakash Dutt. Shri Janardhana Reddy
- 10. Shri Yashpal Kapur11. Dr. V. B. Singh
- 12. Dr. Triguna Sen
- 13. Prof. S. Nurul Hasan
- 14. Slirimati Savita Behen and
- 15. Shri Jairamdas Daulatram

be nominted to serve on the said Joint

The question was proposed.

श्री गनेशी लाल चौधरी (उत्तर प्रदेश): श्रीमन, यह बिल चुंकि सिलेक्ट कमेटी को जा रहा है इसलिये में सिलेक्ट कमेटी के मेम्बरी की जानकारी के लिये एक बात कहना चाहता है। श्राप इस दिल के द्वारा दिल्ली में जो इंस्टीट्यू जंस हैं, गैक्षणिक संस्थाएं हैं उनको रेगलेट करने जा रहे हैं, तो मैं सिलेक्ट कमेटी से यह कहंगा वि जिस वक्त यह मैंटर डिसकस हो सिलेक्ट कमेटी में, तो उक्त समय जिल प्राइवेट इस्टीट्युशंस म शेडयुल्ड कास्ट और शेडयुल्ड ट्राइन्ज का संरक्षण स्टाफ में और विद्यार्थियों में न हो उन पाठशालाओं और उन इंस्टोट्य्शंस की कतई यह तरजीह न दे भीर उनको रिकगनाइज न

तो ग्रापके द्वारा जो सिलेक्ट कमेटी होगी उसको मैं यह सुझाव देना चाहता हं कि वह इस प्वाइंट को ग्रन्छ। तरह से कंसीडर कर ले जिस तरह से गवर्नमेंट सर्विसेज में रिजर्वशन उसी तरह से सारे दिल्लो के इंस्टीटयशंश में भेडयुल्ड कास्ट झौर भेडयुल्ड ट्राइब्ज का स्टाफ में रिजर्वेशन होना चाहिये और विद्यार्थियों में भी रिजर्बेशन होना चाहिये । यह मैं ग्रापके द्वारा सुझाब देना चाहता है।

SHRI (;. A. APPAN (Tamil Nadu): Mr. Vice-Chairman. Sir, as a man in the field of education for the last 40 years I have certain observations to make to the honourable Minister. T have seen the Bill. Mam of the Government Education Bills. 1 have seen, are very, very, detrimental to the private aided institutions which have done. I he

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greatest service to die country. On accom of the whims anil fancies of some of th officers they present anything to boost their name ami boost their control, to have gripping band, over the management. I any management could not give them o appease them to their satisfaction, the; want to put. any obstacle in their way. li the interests of the private managemen which constitutes at least 70 per cent o education management, I would reque that some people who represent the inteiesi of the private management and thes schools should also be able to hud a plac on the Committee somewhere. After all you may say, why not you people mak your own representation. But that is no the case. Unless there is somebody to rais at least a voice of dissent or protest, I ai sine no enactment without the consent o the private management at a national lev< can be considered to be an effective

PROF. S. NURUL HASAN: There is Joint Committee to consider things. I hav no right to speak on behalf of the Job Committee of the two Houses.

THE VICE-CHAIRMAN (SHRI V. 1 RAJU): The question is-,

"That this House concurs in the it commendation of the Lok Sabha that th Rajva Sabha do join in the Joint Con. mittee of the Houses on the Bill t mis iiion and devi lopment ol school education in th Union territory of Delhi and for matte connected therewith or incidental then to, and resolves that the following 1 members of the Rap a Sabha,

- 1. Shri Bhupesh Gupta
- 2. Shri Nawal Kishore
- 3. Tlr. Bhai Mahavir

- Shri D. Y. Gorav a
 Shri D. Y. Pawar
 (i. Shri X. H. Kmnbhare
 7 Shri Suhrid Mullick Choudhury
- 8. Dr. Vidva Prakasfi Dutt
- '). Shri lanardhana Reddy
- 1(1. Shri Yashpal Kapur II. Dr. V. B. Singh
- i'l. Dr. Triguna Sen
- 13. Prof. S. Nufu! Hasan
 14. Slirimati Savita lichen and
- 15. Shri Jairamdas Dauladam

hi' nominated to serve on the said foil Committee."

The motion wets adopted.

III!', VICE-CHAIRMAN (SHRI V. I RAJÚ): The House siamls adjourn sine die.

> The House then adjourned si die at thirty-three minutes past of ithe clock.